

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**APPEAL NO. 231 OF 2019 &**  
**IA NO. 1692 OF 2019**

**Dated : 11<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Classic Citi Investments Pvt. Ltd. .... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Anup Jain  
Ms. S. Rama for R-2

**ORDER**  
**IA NO. 1692 OF 2019**  
(Application for condonation of delay in filing reply)

For the reasons set out in the application, 17 days' delay in filing reply is condoned and the reply is taken on record. Application is disposed of.

**APPEAL NO. 231 OF 2019**

Learned counsel for Appellant seeks two more weeks' time to file rejoinder. Time is granted. She may take steps to file the same on or before 25.09.2019 with advance copy to the other side.

List the matter on **14.10.2019**.

**(S. D. Dubey)**  
**Technical Member**

*tpd/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**